PROCESSING STATUS OF DRAFT SCHEMEs as on March 5, 2021
I. Comments/NOC/Complaints report awaited from stock exchanges
Sr.
No.
Applicant Name
Date of
receipt of
Draft
Scheme
Last communication
Processing
Received
status
by SEBI
Issued by
SEBI
1
Scheme of Arrangement
between Ajmera Realty & Infra
India Limited and Radha Raman
Dev Ventures Private Limited
27-Apr-20 22-Feb-21
Comments
sought from
exchange(s)
2
Scheme of Arrangement
between Orient Green Power
Company Limited and their
shareholders
23-Jul-20 21-Sep-20
Complaints
report and
NOC awaited
from
exchange
3
Scheme of Compromise and/or
Arrangement between Modern
Denim Limited and Modern
Insulators Limited and their
respective shareholders and
creditors
12-Nov-20
NOC awaited
from
exchange
4
Scheme of Amalgamation -
Indo Count Industries Limited
20-Nov-20 07-Jan-21
Comments
sought from
exchange(s)
5
Scheme of Reduction of Share
Capital of Imec Services Ltd
27-Nov-20
Complaints
report and
NOC awaited
from
exchange
6
Scheme of Reduction of Share
Capital of Max India Ltd
07-Dec-20 04-Jan-21
Complaints
report and
NOC awaited
from
exchange
7
Draft Scheme of Amalgamation
- CreditAccess Grameen
Limited
12-Dec-20 29-Jan-21
Comments
sought from
exchange(s).
Complaints
report and
NOC awaited
from
exchange
8
Scheme of amalgamation
between Triputi Infrastructure
04-Jan-21 11-Feb-21
Complaints
report and
other

Sr.
No.
Applicant Name
Date of
receipt of
Draft
Scheme
Last communication
Processing
Received
status
by SEBI
Issued by
SEBI
Private Limited and Milkfood
Limited
clarifications
awaited from
exchange
9
Grandeur Products Limited and
Tierra Agrotech Pvt. Ltd.
19-Jan-21 04-Feb-21

Complaints
report
awaited from
exchange
10
Composite scheme of
arrangement between SPV
Global Trading Limited and
RML Metal Insutries Limited
and Rashtriya Metal Industries
Limited and their resepctive
shareholders and Creditors
20-Jan-21 12-Feb-21

NOC awaited
from
exchange
11 Hindustan Bio-Sciences Limited 27-Jan-21 27-Jan-21

NOC awaited
from
exchange
12
Danlaw Technologies India
Limited & Danlaw Electronics
Assembly Limited
04-Feb-21 04-Feb-21

NOC awaited
from
exchange
13
NOC and Scheme documents
for Draft Scheme of
Amalgamation of Khatu
Investment & Trading Company
Limited and New Look
Investment (Bengal) Limited
with Tower Investment &
Trading Company Limited
10-Feb-21 10-Feb-21

Complaints
report
awaited from
exchange
14
Scheme of Arrangement
between Kalpana Industries
(India)Ltd and Ddev Plastiks
Industries Ltd
12-Feb-21 26-Feb-21
NOC awaited
from
exchanges
15
Scheme of Amalgamation of
Fund-Flow Invstment & Trading
Company Limited and Jyotsana
Investment Company Limited
and Kallol Investment Limited
and Subarna Plantation &
Trading Company Limited
16-Feb-21 18-Feb-21
Comments
sought from
exchange(s)
16 ESAAR (India) Ltd 16-Feb-21 22-Feb-21

NOC awaited
from
exchanges

Sr.
No.
Applicant Name
Date of
receipt of
Draft
Scheme
Last communication
Processing
Received
status
by SEBI
Issued by
SEBI
17
Scheme of arrangement
between Passionate
Investment Management Pvt
Ltd , MOPE Investmnt Pvt Ltd,
Motilal Oswal Real Estate
Investment
24-Feb-21 25-Feb-21

NOC awaited
from
exchanges

II. Under process at SEBI
Sr.
No.
Applicant Name
Date of
receipt of
Draft
Scheme
Last communication
Processing
status Received by
SEBI
Issued
by SEBI
1
Draft Composite Scheme of
Amalgamation amongst
Gateway Distriparks Limited
and Gateway East India Private
Limited and Gateway Rail
Freight Limited and Their
Respective Shareholders
29-Oct-20 03-Mar-21
Under
process
2
Draft scheme of Arrangment
between Amrapali Industries
Limited and Amrapali Asset
Reconstruction Company
Private Limited
03-Nov-20 05-Mar-21
Under
process

Last date of communication – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March
10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges
within 30 days from the later of the following:

(a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity
by SEBI; or
(b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI;
or
(c) date of receipt of Observation Letter’ or ‘No-Objection’ letter from the stock
exchanges.
(d) date of receipt of copy of in-principle approval for listing of equity shares of the
company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation)

Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on
regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate
delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan
Sonparote (jeevans@sebi.gov.in) or Executive Director, Shri Amarjeet Singh
(amarjeets@sebi.gov.in).